CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 12/MP/2019

Subject : Petition under Sections 79 (1) (c), (f), (k) and other applicable

provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and

Nuclear Power Corporation of India Limited.

Petitioner : MP Power Management Company Limited

Respondents : Nuclear Power Corporation of India Ltd & 9 ors.

Date of Hearing : **14.12.2021**

Coram : Shri P.K. Pujari, Chairperson

Shri I.S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present : Shri P.C. Sen, Senior Advocate, MPPMCL

Shri Aadhar Madan, Advocate, MPPMCL Shri Ravi Sharma, Advocate, MPPMCL

Shri Anindya Khare, MPPMCL

Ms. Akansha Bhola, Advocate, NPCIL Ms. Sanchi Dhamija, Advocate, NPCIL

Ms. S. Usha, WRLDC Ms. Aditva Das, WRLDC

Record of Proceedings

Case was called out for virtual hearing on admission.

- 2. At the outset, the learned proxy counsel for the Respondent, NPCIL prayed for adjournment due to non-availability of the arguing counsel in the matter. Accordingly, the Commission accepted the request of the learned proxy counsel and adjourned the hearing.
- 3. Matter shall be listed for hearing in due course for which notice shall be issued to the parties.

By order of the Commission

Sd/-

(B. Sreekumar) Joint Chief (Law)